

①

H/S. K.C. Kanungo
P.K. Misra (2)

CAT / J 7 / 11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

556

1996

Barso Majhi.....Applicant(s)

Versus

U.W.M. of Indis Ltd.....Respondent(s)

Sr. No.	Date	Order with Signature
	28.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S/ Registrar</p> <p>28.96</p> <p>Heard Shri K.C. Kanungo, learned Counsel for the applicant. This application has been filed against the impugned order of transfer Annexure-2 transferring the applicant from Baripada Head Office to Bhawanipatna Head Office. The applicant has filed a representation to the Director General of Posts dated 1-8-96. He will file another representation to the CPMs, Orissa Circle, Bhubaneswar, Respondent No. 2. The Director General of Posts is Respondent No. 1. He will file another representation to CPMs within a period of one week and the CPMs, shall consider and dispose of the representation within three weeks thereafter. Till that time or if the Respondent No. 1 disposes of the representation meanwhile, the impugned transfer order is stayed. O.A. is disposed of. If, after the disposal of the representation, the applicant</p> <p>28.96</p> <p>Fee Regn. B1. Dated 28.96 02.08.96 SOL (S)</p> <p>28.96</p> <p>For Admin. STAY B1.</p> <p>B1</p> <p>28.96</p> <p>Bench.</p>
1. 5-8-96		

Serial No. of Order	Date of Order	Order with Signature
		<p>is still aggrieved, he can approach this Court, if he so advised.</p> <p>Shri Ashok Mohanty learned Senior Standing Counsel (Central) is present on behalf of Union of India and is heard.</p> <p style="text-align: right;">Manasimha, Member (Admn.)</p> <p style="text-align: right;">/</p> <p>Or. No. 1 may be seen.</p> <p>Copies of order dt 5.8.96. may be given to the counsel for both side.</p> <p style="text-align: right;">Hirsh 8.8.96 S. O. (S)</p> <p>Received copy of order dt 5.8.96. P. K. Mishra (2) Adv. 8.8.96.</p> <p>Received copy order dt 5.8.96 alongwith 2 copies on behalf of Mr. A. notary public S. S. S. S. S. S. 8.8.96.</p>